

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 271/(MAH)/2017.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES: M/s. India Infoline Insurance
Services Ltd.

SECTION OF THE COMPANIES ACT: 230-232 OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	<u>Hemant Pillai</u>	<u>Adv</u>	<u>[Signature]</u>
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In this matter, the paid up share capital is more than Rs 50 lakhs, hence does not fall in the pecuniary jurisdiction of this court. Registry is directed to immediately transfer it and place it on ~~second~~ board of Court room no. 1. Ld. AR has informed that this Petition is also appearing in Cause list of Court no. 1 on 20.4.17.

Sd/-

19/4/17

M. K. Shrawat
Member (Judicial)
Govt. of India
National Company Law Tribunal
Mumbai Bench, Mumbai